

BEFORE THE NATIONAL COMPANY LAW TRIBUNAL  
MUMBAI BENCH, MUMBAI

TCP No. 13 of 2014

**Coram:** B.S.V. Prakash Kumar, Member Judicial,  
& V. Nallasenapathy, Member Technical

In the matter of Companies Act, 1956 under Section 219.

AND

Between:

Shri. Anilkumar Poddar

..... Petitioner

Versus

M/s. Sheetal Diamonds Ltd.

..... Respondent

**Present on behalf of the parties:**

1. None appeared for the Petitioner.
2. Mr. Shravan A. Gupta, PCS for the Respondent.

**ORDER**

(Heard on: 11.11.2016)

(Pronounced on: 30.11.2016)

This Company Petition is filed by the Petitioner seeking copies of Memorandum and Articles of Association, and last five years' Annual Reports, details Annual Accounts of all subsidiary Companies of the Respondent Company for the year 2011-2012 and 2012-2013, Statement of particulars of Employees u/s. 217(2A).

The Respondent Company in its reply has clearly stated that the requisite documents had duly been furnished to the Petitioner, it has further stated that it does not have any subsidiary Company and provision of Annual Accounts for the subsidiary Companies are not applicable. The Respondent Company has further stated that no employee falls within the scope of Section 217 and hence, nothing is to be provided in this regard. The Respondent Company has also enclosed Memorandum and Articles of Association, last five years' Annual Reports with its reply.

As to this National Company Law Tribunal, jurisdiction is only limited to direct the company to provide Memorandum of Association, Articles of Association and Annual Report under sub-Section 4 of Section 219 of the Act 1956, since the report and Memorandum & Articles of Association was already provided, nothing is left for deciding in this case.

Accordingly, this Company Petition is dismissed as infructuous. No costs.

sd/-

**B.S.V. PRAKASH KUMAR**  
Member (Judicial)

sd/-

**V. NALLASENAPATHY**  
Member (Technical)